

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGN. No. OA 428/91

Date of decision: 25.2.92

All India Radio, Administrative Staff
Association(Regd.) & another ... Applicants

Versus

Union of India through Secretary, Ministry
of Finance & others

.... Respondents

CORAM: THE HON'BLE MR. P. K. KARTHA, VICE-CHAIRMAN (J)
THE HON'BLE MR. D. K. CHAKRAVORTY, MEMBER (A)

For the Applicants ... Shri T. C. Aggarwal,
Counsel.

For the Respondents ... Sh. A. K. Behera, proxy
counsel for Shri
P. H. Ramchandani, Sr. Counsel.

JUDGEMENT (ORAL)

(Delivered by Hon'ble Mr. P. K. Kartha, Vice-Chairman)

This application has come up before us at the admission stage. The pleadings in this case are complete and we feel that it could be disposed of at the admission stage itself. We proceed to do so. The applicants have confined their relief to issue of a direction by the Committee constituted under the Chairmanship of the Finance Secretary to consider the question of revision of pay scales as per recommendations of the Pay Commission contained in paragraphs 11.32 & 11.33 which read as follows:-

" III. Office Staff working in organisations outside the Secretariat.

11.32 The organisations outside the secretariat are either attached or subordinate offices under the Government of India. The office staff in subordinate organisations have pay scales different from those available to the central Secretariat staff and the attached offices participating in the Central Secretariat Services. The work handled by the subordinate and attached offices is somewhat different from the work done in the central secretariat. While the staff in the ministries deal mainly with policy formulation, the attached offices are concerned with matters pertaining to imple-

mentation of the policies formulated by the ministries. The subordinate office staff function as field agency for execution of the various schemes and programmes of the Government.

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11.33. Recruitment in these organisations is mostly at the level of lower division clerk(LDC). There is no direct recruitment at higher levels except in a few organisations where upper division clerks(UDC) are recruited directly. The pay scales of the LDC and UDC are common for all offices. There are above 26,000 clerical supervisory posts in 15 designations and 16 different pay scales. The posts these/organisations are generally classified as group C non-gazetted.

In the central secretariat the clerical supervisory post is at the level of section officer. It has been suggested that pay scales at supervisory levels of clerical staff should be the same in all offices of Government of India. We find that there is considerable difference in educational qualifications, levels of recruitment and methods, duties and responsibilities of the posts between these organisations. While we do not find it possible to recommend parity in the pay scales, we are of the opinion that there is need for bringing some uniformity in the scales of pay below the level of Rs.650-1200 and also in the designations of supervisory level posts in offices outside the central secretariat. Government may review the position keeping in view the present levels, duties and responsibilities of the posts in supervisory level and other relevant factors. The three standard levels of supervisory posts maybe be in scales of Rs.1400-2300, Rs.1640-2900 and Rs.2000-3200 with suitable designations. Until then, the scales of pay recommended in chapter 8 may apply. The supervisory accounts staff in these organisations are dealt with separately."

2. The learned counsel for the respondents stated that the Committee under the Chairmanship of the Finance Secretary which has been constituted is the master of its own procedure and that it will take appropriate decision.

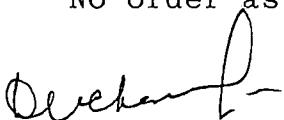
3. After hearing both sides, the application is disposed of with a direction that the applicants may, if they so choose, make a representation to the Committee constituted under the Chairmanship of the Finance Secretary setting out their grievances regarding the pay scales within one month from today's date. In case any such

(Signature)

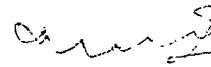
representation is received by the Committee, the Committee may take an appropriate decision after considering the same. In case, the applicants feel aggrieved by the decision taken by the Committee, they will be at liberty to file a fresh application in accordance with law, if so advised. The application is disposed of accordingly.

Let a copy of this order be given to both the parties immediately.

No order as to costs.


(D.K.CHAKRAVORTY)

MEMBER(A)


(P.K.KARTHA)

VICE CHAIRMAN(J)